# IN THE CENTRAL ADMINISTRATIVE

# NEW BOMBAY BENCH

CAMP: NAGPUR.

ØXAXXXXQ. No. 218/87

1987

DATE OF DECISION 28.3.1990

Petitioner Shri F.K. Belani Advocate for the Petitioner (s) Mr.V.R.Sharma & S.T.Madanani Versus Union of India, Gen.Manager
Telecommunication, Bombay.and
Divnl.Engr. P & T, Nagpur.
Mr. Ramesh Darda, Respondent

#### CORAM

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

The Hon'ble Mr. J.P.Sharma Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Advocate for the Respondent(s)

(P.S. CHAUDHURI)

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH CAMP NAGPUR

Tr.A.No.218/87 W.P.No.1331/81

Shri F.K.Belani, Telephone Supervisor, O/O Asstt.Engineer(TAX) Maintenance CTO Compound, Nagpur,

.... Applicant

Vs.

- Union of India, through the Director General of post and Telegraphs, Dak Tar Bhavan, New Delhi.
- The General Manager Telecommunication, Maharashtra Circle, Bombay.
- The Divisional Engineer, Telegraphs, Posts and Telegraphs C.T.O. Compound, Nagpur.

... Respondents.

## Appearances:

Mr. V.R.Sharma for
Mr. S.T.Madanani for the
applicants.

Mr. Ramesh Darda, Advocate for the respondents.

CCRAM: Hon'ble Mr.P.S.Chaudhuri, Member (A)
Hon'ble Mr.J.P.Sharma, Member (J)

Date : 28.3.1990

### CRAL JUDGEMENT

(PER: .P.S.Chaudhuri, Member(A)

Writ Petition No.1331/18 was filed in the Nagpur Bench of the Bombay High Court on 28.4.1981. While it was pending there, by order dated 6.12.1982, petitioners No.2 to 24 were allowed to withdraw from the petition leaving only one petition (applicant). By order dated 12.9.1986 the writ petition was transferred to the Tribunal. It was taken on the board of this Bench as Tr.A.No.218/87.





- In this writ petition, the petitioner (applicant) 2. prayed for the following reliefs:
  - i) a writ setting aside the order dtd.14.2.1980 issued by respondent No.1 regarding the tenure of deputation of 4 years in respect of T.Os and Supervisors;
  - ii) The quashing of order dated 9.4.1981 (at annexure-6 to the petition) regarding the transfer of petitioners 1,2 and 3; and
  - iii) Connected/consequential reliefs.
- When the case was called for hearing today, Mr.V.R. 3. Sharma, holding the brief of Mr.S.T.Madanani, learned advocate appeared for the applicant and Mr. Ramesh Darda, learned advocate appeared for the respondents.
- Mr.Sharma files an application from the single surving applicant viz. Mr.F.K.Belani, countersigned by Mr.S.T.Madanani stating that the applicant does not want to prosecute the cause against the non-applicant and that hence the case may be withdrawn as dismissed.
- In view of this position we dismiss the application as no longer survying. In the circumstances of the case, there will be no order as to costs.

Member (J)

P.S.Chaudhuri Member (A)